

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 748 of 2018**

**IN THE MATTER OF:**

**Devendra Padamchand Jain**

**...Appellant**

**Versus**

**Committee of Creditors (CoC) of  
Corporate Debtor,  
Tirpuati Commodities Impex Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :            Mr. Rajesh Bohra, Mr. Dilip Raghuvanshi and  
   Mr. Aditya Narayan, Advocates**

**O R D E R**

**03.12.2018**        This appeal has been preferred by the 'Interim Resolution Professional' against the order dated 15<sup>th</sup> November, 2018 whereby and whereunder the 'Committee of Creditors' by 83% majority voting share appointed one Mr. Vikas Gupta as a 'Resolution Professional'.

The appellant, Mr. Devendra Jain, initially appointed as 'Interim Resolution Professional' and after completion of the period, the matter was taken up by the 'Committee of Creditors' who decided to appoint one Mr. Vikas Gupta with 83% voting share.

Learned counsel appearing on behalf of the appellant submits that the appellant is an experienced 'Resolution Professional' and had already worked as 'IRP' in number of cases but such ground cannot be accepted to allow the appellant to continue as the 'Committee of Creditors' being decided by 83%

voting share to appoint one Mr. Vikas Gupta as 'Resolution Professional'. We find no grounds in this appeal. It is dismissed. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

/ns/uk/